

of Kerala. The lease dead of the said land has since expired on 24.5.1996. The Council would consider the proposal received from the Institute for its further upgradation only after the land lease is revalidated by the State Government of Kerala in favour of the Council.

Panipat Public Sector Oil Refinery

3678. SHRI SHEELA GAUTAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Panipat (Haryana) public sector oil refinery has commenced commercial production of Petroleum products;

(b) if so, the details thereof; product-wise;

(c) the details of various by-products being produced by the said refinery, its annual production during the last six months or since commencement; and

(d) the number of CLF/Marketing Agents, distributors of these products and the area of operation assign to them and the terms thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Yes, Sir.

Cumulative production of petroleum products at Panipat Refinery till November, 1998 is given as under:

(Figs. in thousand tonnes)

1998-99 (Till Nov. 98)**

Crude T'Put	1096.3
<i>Products:</i>	
Liquified Petroleum Gas	3.5
Naphtha	153.9
Superior Kerosene	25.0
High Speed Diesel	421.4
Furnace Oil	11.0
Heavy Petroleum Stock	329.9

** The above includes trial production quantity from May '98 to Sept. '98 and commercial production quantity from October, 1998.

(c) Panipat Refinery has not produced any by-product.

(d) There are no CLF/marketing agents or distributors appointed for the Panipat Refinery Production.

Employment Exchanges

3679. SHRI JAYARAMA I.M. SHETTY: Will the Minister of LABOUR be pleased to state:

(a) whether the Government are aware that the cases of registration with the sub-regional employment exchange, Curzen Road, New Delhi are increasing day by day;

(b) whether any complaint regarding several irregularities in Sub-regional employment exchange, Curzen Road has been received from Members of Parliament;

(c) if so, the details thereof; and

(d) the steps taken by the Govt. to bring transparency in the functioning of this Employment Exchange?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) There is no day to day increase in the number of registration at Sub-Regional Employment Exchange, Curzen Road, now functioning at Kirby Place, New Delhi.

(b) and (c) The Govt. of NCT of Delhi received a few letters from Members of Parliament alleging that the officials of the said Sub-Regional Employment Exchange are involved in arranging fake records of seniority and sending such nominations to various employers. But no specific case was cited. A letter from another Member of Parliament regarding delay in submission of names of registrants for 134 Group 'D' posts notified vacancies was also received. Submission as against these vacancies was completed by 18th November, 1998.

(d) As per the instructions of the Govt. of NCT of Delhi, the scheme of submission is displayed on the notice board of Employment Exchanges. Additionally, the registrants are informed about their sponsorship to the employer, individually.

Muslim Families in Delhi

3680. PROF. SAIFUDDIN SOZ:
SHRI G.M. BANATWALLA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of Muslim families in Delhi have been recently served notices by the concerned sub-divisional magistrates alleging that their forefathers/predecessors were Pakistani nationals and requiring them to submit details of the properties/share of the properties owned by the alleged Pakistani nationals;

(b) if so, the number of such notices served and the number out of them disposed of and the number of pending;

(c) the law under which such notices have been served and the authorities authorised to send such notices;

(d) whether sub-divisional magistrates have no authority to send such notices; and

(e) the steps taken to ensure that there is no harassment to Muslim minority?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) No, Sir. Since June, 1998, notices have been issued in respect of 12 properties to ascertain the status of the occupants of the Enemy Property and not for the purpose of questioning the nationality of the individuals concerned. The replies received are in the process of scrutiny.

(c) and (d) The notices were served under Enemy Property Act, 1968 and the Custodian of Enemy Property for India has, in exercise of the power, vested in him under section 8 of the Enemy Property Act, 1968, authorised Sub-Divisional magistrates to take such measures as considered necessary or expedient for the preservation and management of Enemy Property in their respective jurisdiction.

(e) The action taken to seek factual details does not amount to any harassment. Nevertheless, the Sub-Divisional Magistrates concerned as also officials processing such cases have been instructed to ensure that no harassment is caused to any person while processing these notices.

Operational activities of ONGC

3681. SHRIMATI RANEE NARAH:
PROF. AJIT KUMAR MEHTA:
SHRI TARIQ ANWAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are aware of the increasing difficulties being faced by the ONGC in its operational activities in Assam because of black mailing, extortions and police excesses;

(b) if so, the details thereof;

(c) the extent of loss being suffered by the ONGC as a result thereof; and

(d) the measures taken by the Government to deal with the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Yes, Sir. ONGC is facing difficulties sometime, in managing its operations in Assam due to the prevailing law and order situation and due to environmental problems. There have been frequent calls for Bandhs/barricades of the operational sites of ONGC by the local villagers/youth/various organisations causing disruption of ONGC's operations.

(c) ONGC suffered loss of oil production during 1996-97 & 1997-98 to the tune of 4113 metric tonnes & 6546.1 metric tonnes respectively. The loss of Revenue to ONGC due to loss in production during the said period is Rs. 82.48 lakhs & Rs. 146.66 lakhs respectively.

(d) ONGC has deployed its regular security personnel and CISF to safeguard and protect its personnel and property. Meetings are held regularly with district administration, police authorities and intelligence agencies.

Pharmaceutical Manufacturers Association

3682. SHRI K. PARY MOHAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have received any representation from the Pharmaceutical Manufacturers Association of Tamil Nadu demanding to keep the drugs/medicines produced by the SSI pharmaceutical manufacturers outside the price control;

(b) if so, the reaction of the Government thereto; and

(c) whether the ceiling prices of the controlled drugs were fixed on the production cost of major manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) Yes, Sir.